

KARNATAKA - LOKAYUKTA

BEFORE ADDITIONAL REGISTRAR (ENQUIRIES -10)

PRESENT :

SRI. MASTER R.K.G.M.M. MAHASWAMIJI, MA., LL.M.,
ADDITIONAL REGISTRAR ENQUIRIES-10,
M.S. BUILDING,
KARNATAKA LOKAYUKTA,
BANGALORE - 560 001.

DEPARTMENTAL ENQUIRY NO. UPLOK-1/DE/349/2016/ARE-10

COMPLAINANT	SRI. B.B. NAYAK
DISCIPLINARY AUTHORITY	GOVERNMENT OF KARNATAKA HEALTH & FAMILY WELFARE DEPARTMENT (Through Presenting Officer)
V/s	
DELINQUENT GOVERNMENT OFFICIAL	SMT. Dr. NANDA RAMPURE, Chief Medical Officer, Government General Hospital, Chitapura, Kalaburgi District. (DGO represented by Advocate Smt. H.V. Ashwini Prasad)

Subject : Departmental Inquiry against DGO as noted in the cause title -reg.,

Reference/s : 1. Report u/S 12(3) of the Karnataka Lokayukta Act, 1984 in Compt/Uplok/GLB/2266/2014/DRE-3 dt. 30.06.2016.
2. Government Order No. AKuKa 182 MSA 2016, Bengaluru dated 25.08.2016.
3. Nomination Order No. Uplok-1/DE/349/2016 Bengaluru dt. 03.09.2016 of Hon'ble Uplokayukta-1.

- i. Nature of the Case. : Departmental Enquiry
- ii Provision of law under which article of charge/s framed. : U/R 3 (1) of Karnataka Civil Services(Conduct) Rules, 1966.

iii Date of Submission of report : 12th April 2019.

-: DEPARTMENTAL-ENQUIRY -REPORT :-

1. This is the departmental enquiry initiated and held against DGO as the complainant by name Sri. *B.B. Nayak* has filed a complaint in Lokayukta Office against the Delinquent Government Official alleging dereliction of duty amounting to *misconduct*.
2. The *Comments/reply* of DGO called and unsatisfied with the same, a *Report* was sent to the Government u/s 12(3) of the Karnataka Lokayukta Act, 1984 as per reference No. 1. In pursuance of the report, Government was pleased to issue the *Government Order* (G.O.) dated 25.08.2016 authorizing Hon'ble Upalokayukta-1 to hold an enquiry as per reference no. 2.
3. In pursuance of the Government Order, a *nomination order* was issued by Hon'ble Upalokayukta-1 on 03.09.2016 authorizing ARE-10 to frame Article of Charges against DGO and hold an enquiry to find out truth and to submit a report as per reference No. 3.
4. Accordingly, *Article of charges* framed/prepared under Rule 11(3) of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 and

sent to the Delinquent Government Official on 27.03.2017.

5. The article of *charges* and the statement of imputations of misconduct framed/prepared and leveled against the DGO are reproduced as hereunder :-

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ-1

5(1)ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀಮತಿ ಡಾ: ನಂದಾ ರಾಮ್‌ಪುರೆ, ಮುಖ್ಯ ವೈದ್ಯಾಧಿಕಾರಿಗಳು, ಸರ್ಕಾರಿ ಸಾರ್ವಜನಿಕ ಆಸ್ಪತ್ರೆ, ಚಿತ್ತಾಪುರ, ಕಲಬುರಗಿ ಜಿಲ್ಲೆ, ಆದ ನೀವು, ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯಲೋಪ/ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ:-

5(2)(i) ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ನಿರ್ದೇಶಕರು ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಸೇವೆಗಳು ಬೆಂಗಳೂರು ರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಸಂಖ್ಯೆ ಬಿಜಿಟಿ/03(64)/2013-14 ದಿನಾಂಕ: 05/06/2013ರ ಪ್ರಕಾರ, ಎಲ್ಲಾ ಔಷಧಿ ಮತ್ತು ರಾಸಾಯನಿಕ ವಸ್ತುಗಳನ್ನು ಕರ್ನಾಟಕ ಡ್ರಗ್ ಲಾಜಿಸ್ಟಿಕ್ ಮತ್ತು ವೇರ್ ಹೌಸ್ ಸೊಸೈಟಿಯಿಂದ ಹಾಗೂ ಬೆಡ್‌ಶೀಟ್, ಪಿಲ್ಲೋಕವರ್‌ಗಳನ್ನು ಕರ್ನಾಟಕ ಹ್ಯಾಂಡ್‌ಲೂಮ್/ಪ್ರಿಯದರ್ಶಿನಿ ಹ್ಯಾಂಡ್ ಲೂಮ್‌ವರಿಂದ ಖರೀದಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದರೂ ಸಹ, ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಿರುವುದಿಲ್ಲ.

(ii) 14 ಲಕ್ಷ ರೂಗಳಿಗೂ ಮೇಲ್ಪಟ್ಟು ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸುವಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯದೆ, ಅವಶ್ಯ ಸಾಮಗ್ರಿಗಳನ್ನು ಐಟಂವಾರು ವಿಭಜಿಸಿ ರೂ. 1 ಲಕ್ಷಗಳ ಮಿತಿಯಲ್ಲಿ ಕಡಿಮೆ ಅವಧಿಯಲ್ಲಿ ಕೊಟೀಷನ್ ಕರೆದು, ತುಲನಾತ್ಮಕ ದರಪಟ್ಟಿ ತಯಾರಿಸಿ, ಸರಬರಾಜು ಆದೇಶ ನೀಡಿರುವುದು ಹಾಗೂ ಅಂದೇ ಸರಬರಾಜಾಗಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಖರೀದಿ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ.

(iii) ಚಂದನಾ ಎಂಟರ್ ಪ್ರೈವೇಟ್ ರವರಿಂದ ಖರೀದಿಸಲಾದ ಸಾಮಗ್ರಿಗಳಿಗೆ ಮಾತ್ರ 3 ಫರ್ಮ್‌ಗಳಿಂದ ದರಪಟ್ಟಿ ಪಡೆದಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಇತರೆ ಐಟಂಗಳ ಖರೀದಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೆ: ಜನಾತಾ ಮೆಡಿಕಲ್ಸ್ & ಫಾರ್ಮಾಸಿಟಿಕಲ್ಸ್ ಮತ್ತು ರಾಘವೇಂದ್ರ ಎಂಟರ್ ಪ್ರೈವೇಟ್ ರವರಿಂದ ಖರೀದಿಸಲಾದ ಐಟಂಗಳಿಗೆ ದರಪಟ್ಟಿಯನ್ನು ಕರೆಯದೆ ನೇರವಾಗಿ ಖರೀದಿಸಿ, ಕೆ.ಟಿ.ಪಿ.ಪಿ. ಅಧಿನಿಯಮ 1999 ನಿಯಮ 2000ಅನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ.

5(3) ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ)

ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

5(4) ದೂರುದಾರರಾದ ಶ್ರೀ. ಬಿ.ಬಿ. ನಾಯಕ್, ವಾಸ ನಂ.1-1165/22, ಇವಾನ-ಎ-ಶಾಹಿ, ಗುಲ್ಬರ್ಗಾ ರವರು, ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಡಾ: ನಂದಾ ರಾಮ್‌ಪುರೆ, ಮುಖ್ಯ ವೈದ್ಯಾಧಿಕಾರಿಗಳು, ಸರ್ಕಾರಿ ಸಾರ್ವಜನಿಕ ಆಸ್ಪತ್ರೆ, ಚಿತ್ತಾಪುರವರ ವಿರುದ್ಧ ಆಸ್ಪತ್ರೆಯ ಉಪಯೋಗಕ್ಕಾಗಿ ಸಾಮಗ್ರಿಗಳ ಖರೀದಿ ಮಾಡುವಲ್ಲಿ ಖರೀದಿ ನಿಯಮ ಪಾಲಿಸದೆ, ರೂ. 14,83,205-00ಗಳನ್ನು ಅವ್ಯವಹಾರ ಹಾಗೂ ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡು ಸರ್ಕಾರಕ್ಕೆ ನಷ್ಟ ಮಾಡಿರುತ್ತಾರೆ ಎಂದು ಆರೋಪಿಸಿ, ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ದಿನಾಂಕ: 18/07/2014ರಂದು ವಿರುದ್ಧ ನೀಡಿದ್ದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ, 1984 ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿತ್ತು.

5(5) ದೂರು ಪ್ರಕರಣದ ಬಗ್ಗೆ ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ದಿ: 24.07.2014ರ ಆದೇಶದಂತೆ ತಾಂತ್ರಿಕ ವಿಭಾಗದ ಮುಖ್ಯ ಅಭಿಯಂತರರವರಿಗೆ ಸೂಚಿಸಿದ್ದು, ಸದರಿಯವರ ಆದೇಶಾನುಸಾರ ಈ ದೂರು ಪ್ರಕರಣದ ಕುರಿತು ತನಿಖೆ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ತನಿಖಾಧಿಕಾರಿಗಳಾದ

ಶ್ರೀ. ಎಲ್.ವಿ. ಉಮಾಪತಿ, ಲೆಕ್ಕ ಪರಿಶೋಧನಾಧಿಕಾರಿರವರಿಗೆ,
ವಹಿಸಿರುತ್ತಾರೆ.

5(6) ದೂರುದಾರರ ಸದರಿ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ
ಮಾಹಿತಿ ಹಕ್ಕಿನಡಿ ಪಡೆದು ದೂರುದಾರರು ಸಲ್ಲಿಸಲಾದ
ದಾಖಲಾತಿಗಳು/ವಿವರಣೆಗಳು ಹಾಗೂ ಇದಕ್ಕುತ್ತರವಾಗಿ
ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಂದ ಪಡೆಯಲಾದ ಉತ್ತರಗಳ
ಜೊತೆಗೆ ಕಡತದಲ್ಲಿ ಲಭ್ಯವಿರುವ ಇತರೆ ದಾಖಲಾತಿಗಳನ್ನು
ಪರಿಶೀಲಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ಅಭಿಪ್ರಾಯ ನೀಡಿರುತ್ತಾರೆ.

(ಅ) ಸಾಮಗ್ರಿಗಳ ಖರೀದಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎಷ್ಟೇ
ತುರ್ತಾಗಿ ಬೇಕಾಗಿದ್ದರೂ ಸಹ ನಿರ್ದೇಶನಾಲಯವು ನೀಡಿದ
ಆಯವ್ಯಯ ಹಾಗೂ ಆದೇಶಾನುಸಾರ ಹಣಕಾಸಿನ ವರ್ಷದ
ಆರಂಭದಲ್ಲಿಯೇ ಖರೀದಿಸಬೇಕಾದ ಸಾಮಗ್ರಿಗಳ ಪಟ್ಟಿಯನ್ನು
ತಯಾರಿಸಿ, ಖರೀದಿ ಮೊತ್ತ ರೂ. 1 ಲಕ್ಷ ಮೇಲ್ಪಟ್ಟಲ್ಲಿ
ಸ್ಥಳೀಯಪತ್ರಿಕೆ/ದಿನಪತ್ರಿಕೆಗಳಲ್ಲಿ ಪ್ರಕಟಣೆ ನೀಡಿ, ಅರ್ಹ
ಸರಬರಾಜುದಾರರಿಂದ ಸೀಲ್ ಮಾಡಿರುವ ಲಕೋಟೆಯಲ್ಲಿ
ನಿಗದಿತ ದಿನಾಂಕದೊಳಗೆ ದರಪಟ್ಟಿ/ಟೆಂಡರ್ ಪಡೆದು ಖರೀದಿ
ಸಮಿತಿಯವರ ಸಮ್ಮುಖದಲ್ಲಿ ತೆರೆದು ನಂತರ ತುಲನಾತ್ಮಕ
ದರಪಟ್ಟಿ ತಯಾರಿಸಿ, ಕಡಿಮೆ ದರ ನಮೂದಿಸಿದವರಿಗೆ
ಸರಬರಾಜು ಆದೇಶ ನೀಡಿ ಸರಬರಾಜಾದ ವಸ್ತುಗಳ
ಗುಣಮಟ್ಟ ಪರೀಕ್ಷಿಸಿ ಸ್ಟಾಕ್‌ಗೆ ತೆಗೆದುಕೊಂಡು ನಂತರ
ಸಂಬಂಧಿಸಿದ ವಿಭಾಗಗಳಿಗೆ ವಿತರಿಸುವಂತೆ ಖರೀದಿ
ನಿಯಾವಳಿ ಸೂಚಿಸುತ್ತದೆ.

(ಆ) ಮುಂದುವರೆದು, ನಿರ್ದೇಶಕರು ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಸೇವೆಗಳು ಬೆಂಗಳೂರುರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಸಂಖ್ಯೆ.ಬಿಜಿಟಿ/03(64)/2013-14 ದಿನಾಂಕ: 05/06/2013ರ ಪ್ರಕಾರ, ಎಲ್ಲಾ ಔಷಧಿ ಮತ್ತು ರಾಸಾಯನಿಕ ವಸ್ತುಗಳನ್ನು ಕರ್ನಾಟಕ ಡ್ರಗ್ ಲಾಜಿಸ್ಟಿಕ್ ಮತ್ತು ವೇರ್ ಹೌಸ್ ಸೊಸೈಟಿಯಿಂದ ಹಾಗೂ ಬೆಡ್‌ಶೀಟ್, ಪಿಲ್ಲೋಕವರ್‌ಗಳನ್ನು ಕರ್ನಾಟಕ ಹ್ಯಾಂಡ್‌ಲೂಮ್/ಪ್ರಿಯದರ್ಶಿನಿ ಹ್ಯಾಂಡ್ ಲೂಮ್‌ರವರಿಂದ ಖರೀದಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದರೂ ಸಹ ನಿಯಮ ಪಾಲಿಸದಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

(ಇ) ತನಿಖಾ ವೇಳೆಯಲ್ಲಿ ಕಂಡುಬಂದಂತೆ 14 ಲಕ್ಷ ರೂಗಳಿಗೂ ಮೇಲ್ಪಟ್ಟು ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸುವಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯದೆ ಅವಶ್ಯ ಸಾಮಗ್ರಿಗಳನ್ನು ಐಟಂವಾರು ವಿಭಜಿಸಿ ರೂ. 1 ಲಕ್ಷಗಳ ಮಿತಿಯಲ್ಲಿ ಕಡಿಮೆ ಅವಧಿಯಲ್ಲಿ ಕೊಟೇಷನ್ ಕರೆದು, ತುಲನಾತ್ಮಕ ದರಪಟ್ಟಿ ತಯಾರಿಸಿ, ಸರಬರಾಜು ಆದೇಶ ನೀಡಿರುವುದು ಹಾಗೂ ಅಂದೇ ಸರಬರಾಜಾಗಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಖರೀದಿ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

(ಈ) ತನಿಖಾ ವೇಳೆಯಲ್ಲಿ ಪ್ರಮುಖವಾಗಿ ಕಂಡುಬಂದ ಅಂಶವೆಂದರೆ, ಚಂದನಾ ಎಂಟರ್ ಪ್ರೈವೇಟ್ ರವರಿಂದ ಖರೀದಿಸಲಾದ ಸಾಮಗ್ರಿಗಳಿಗೆ ಮಾತ್ರ 3 ಫರ್ಮ್‌ಗಳಿಂದ ದರಪಟ್ಟಿ ಪಡೆದಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಇತರೆ ಐಟಂಗಳ ಖರೀದಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೆ: ಜನಾತಾ ಮೆಡಿಕಲ್ಸ್ &

ಫಾರ್ಮಾಸಿಟಿಕಲ್ಸ್ ಮತ್ತು ರಾಫವೇಂದ್ರ ಎಂಟರ್ ಪ್ರೈವೇಟ್
 ರವರಿಂದ ಖರೀದಿಸಲಾದ ಐಟಂಗಳಿಗೆ ದರಪಟ್ಟಿಯನ್ನೆ
 ಕರೆಯದೆ ನೇರವಾಗಿ ಖರೀದಿಸಿ ಕೆ.ಟಿ.ಪಿ.ಪಿ.
 ನಿಯಮಾವಳಿಯನ್ನು ಸ್ಪಷ್ಟವಾಗಿ ಉಲ್ಲಂಘಿಸಿದ್ದು, ಆರೋಪವು
 ತನಿಖೆಯಲ್ಲಿ ಸಾಬೀತಾಗಿರುತ್ತದೆ.

(ಉ) ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಅವಶ್ಯ ವಸ್ತುಗಳನ್ನು ತುರ್ತಾಗಿ
 ಖರೀದಿಸಿರುವುದು ಕಂಡುಬಂದಿದ್ದು “ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ
 ಸಂಗ್ರಹಣೆಗಳಲ್ಲಿ ಪಾರದರ್ಶಕತೆ ಅಧಿನಿಯಮ 1999 ನಿಯಮ
 2000ಅನ್ನು” ಉಲ್ಲಂಘಿಸಿರುವುದು ಕಂಡುಬಂದಿರುವ ಪ್ರಯುಕ್ತ
 ದೂರುದಾರರು ಆರೋಪಿಸಿದಂತೆ ಖರೀದಿಯಲ್ಲಿ ನಿಯಮ
 ಪಾಲಿಸದಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ
 ಮೇಲಿನ ಆರೋಪವು ತನಿಖೆಯಲ್ಲಿ ಸಾಬೀತಾಗಿರುತ್ತದೆ.

5(7) ನಂತರ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಸದರಿ ತನಿಖಾ
 ವರದಿಯನ್ನು ಕಳುಹಿಸಿ ಅವರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು
 ಕರೆಯಲಾಗಿರುತ್ತದೆ. ಡಾ:ನಂದರಾಮಪುರೆ ಮುಖ್ಯ
 ವೈದ್ಯಾಧಿಕಾರಿ, ಸರ್ಕಾರಿ ಸಾರ್ವಜನಿಕ ಆಸ್ಪತ್ರೆ, ಚಿತ್ತಾಪುರ
 ಇವರು ತಮ್ಮ ದಿ: 21.07.2015ರ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ
 ದೂರುದಾರರ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಿವರಣೆಯೊಂದಿಗೆ
 ಕೆಲವು ದಾಖಲಾತಿಗಳನ್ನು ತನಿಖೆಗೆ ಒದಗಿಸಿರುತ್ತಾರೆ. ಆಪಾದಿತ
 ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ವಿವರಣೆಯಲ್ಲಿ ತಮ್ಮ ಆಸ್ಪತ್ರೆಯು
 100 ಹಾಸಿಗೆಗಳಿಂದ ಕೂಡಿದ್ದು, ಅಪಘಾತದ ರೋಗಿಗಳು,
 ಕಾಲರಾ ರೋಗಿಗಳು, ಡೆತ್ ಕೇಸುಗಳು ಅಲ್ಲದೇ ಕುಟುಂಬ
 ಕಲ್ಯಾಣ ಶಿಬಿರಗಳು, ಅಂಗವಿಕಲರ ತಪಾಸಣಾ ಸಭೆ,

ವಾಜಪೇಯಿ ಆರೋಗ್ಯ ಕಾರ್ಯಕ್ರಮಗಳಿಂದ ಕೂಡಿದ್ದು, ಸಾರ್ವಜನಿಕರಿಗೆ ಉತ್ತಮ ಸೌಲಭ್ಯ ನೀಡುವ ಸಲುವಾಗಿ ತುರ್ತಾಗಿ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸಬೇಕಾದ ಅನಿವಾರ್ಯತೆಯ ಬಗ್ಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ದೂರುದಾರರು ತಿಳಿಸಿರುವಂತೆ ಯಾವುದೇ ಅವ್ಯವಹಾರ ಹಾಗೂ ಹಣದ ದುರುಪಯೋಗ ಆಗಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸುತ್ತಾ ಅನುದಾನ ಬಿಡುಗಡೆ ಪತ್ರದಲ್ಲಿನ ನಿಬಂಧನೆಗಳಿಗನುಗುಣವಾಗಿ ತುರ್ತಾಗಿ ಅತಿ ಜರೂರಿಯಿದ್ದ ಸಾಮಗ್ರಿಗಳನ್ನು 1 ಲಕ್ಷ ರೂಗಳ ಮಿತಿಯೊಳಗೆ ಖರೀದಿಸಿರುವುದಾಗಿ ವಿವರಣೆ ನೀಡಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು, ದಿ: 09.12.2015ರ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ತಿಳಿಸಿರುವ ಲೋಪಗಳ ಸಂಬಂಧ ವಿವರಣೆ ನೀಡಿ ಮಾನವೀಯ ನೆಲೆಯಲ್ಲಿ ಪರಿಗಣಿಸಿ, ವಿಚಾರಣೆಯನ್ನು ಕೈಬಿಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಯಲ್ಲಿ ಸದರಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ಲೋಪ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಅವರ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಈ ಹಂತದಲ್ಲಿ ಒಪ್ಪಲು ಸಾಧ್ಯವಿರುವುದಿಲ್ಲ.

5(8) ದೂರಿನಲ್ಲಿರುವ ಆಪಾದನೆ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಆಕ್ಷೇಪಣೆ ಹಾಗೂ ತನಿಖಾಧಿಕಾರಿಗಳ ತನಿಖಾ ವರದಿಯನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ತನಿಖಾಧಿಕಾರಿಗಳ ಅಭಿಪ್ರಾಯದಂತೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

5(9) ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಾರ್ವಜನಿಕ/ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಎಸಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

5(10) ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)ರ ಅಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984 ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಈ ಮೂಲಕ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿತ್ತು.

5(11) ಹಾಗಾಗಿ, ಶಿಸ್ತು ನಡವಳಿಕೆ/ವಿಚಾರಣೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ನಡೆಸಲು, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ತನ್ನ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ

ಉಪಲೋಕಾಯುಕ್ತರವರು ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು
10 ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ.
ಆದ್ದರಿಂದ, ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ಆಪಾದನೆ,
ಇರುತ್ತದೆ.

6. The aforesaid 'article of charges' served upon DGO and she appeared before this enquiry authority and her *first oral statement* under Rule 11(9) of KCS (CCA) Rules, 1957 recorded. The DGO has pleaded not guilty and claimed to be enquired about the charges.
7. The DGO has filed her *written statement of defense* by denying charges.
8. The DGO has been given an opportunity by this Enquiry Authority for verification / inspection of records/ Documents and for discoveries, if any.
9. *In this enquiry*, to establish the *charges* against DGO, the Presenting Officer has examined (1) Sri. B.B. Nayak (complainant) as *pw-1* and (2) Sri. L.V. Umapathi (Audit Officer, Lokayukta, Technical Wing, Bengaluru and Investigation Officer) as *PW-2* and produced and got marked, in all, 9 documents as Ex P1 to 9 on behalf of Disciplinary Authority.

10. After the closure of the evidence of the Disciplinary Authority, *second oral statement* of DGO as per Rule 11(16) of Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 recorded. The DGO has submitted that she will examine herself. Accordingly, the delinquent government official is examined herself as DW-1 and got marked 6 documents as Ex. D-1 to D-6 and closed her side. *As such*, the *questionnaire* of DGO u/R 11(18) of KCS (CCA) Rules, 1957 is *dispensed with* as she examined herself.
11. The learned defense assistant for DGO has filed *written brief* and I have heard learned Presenting Officer and defense assistant/Advocate.
12. *Now*, the points that emerge for my consideration and conclusion are *as follows* :-
- 1 : *Whether the charges against DGO as noted at para No. 5(2)(i) to (iii) of the report are proved by the Disciplinary Authority through its presenting officer?*
- 2 : *What findings/conclusion ?*
13. I have heard and carefully perused the enquiry papers and analyzed and appreciated the oral and documentary evidence placed on record.

14. My *findings* on aforesaid points are *as under*:

POINT No. 1 : In the AFFIRMATIVE

POINT no. 2 : As per my *FINDINGS/CONCLUSION* for the following ;

* REASONS *

15. POINT NO. 1 : *It is the case of the Disciplinary Authority that* DGO being Chief Medical Officer in Government General Hospital, Chitapur, Kalburgi District, has committed dereliction of duty amounting to misconduct as mentioned in the charge at para 5(2)(i) to (iii) of the report.
16. *In order to prove the charges* leveled against DGO, the presenting officer has examined 2 witness and got marked 9 documents and closed the side.
17. *Now*, I shall proceed to appreciate and analyze the oral and documentary evidence of the disciplinary authority viz.,(PW1, PW2 and Ex P1 to 9) which are *as follows:-*
18. PW- 1 SRI. B.B. NAYAK (complainant) *he has deposed that*, during the year 2012 to 2014, DGO was working as Chief Medical Officer in Chitapura Government General Hospital and under Right to Information Act, he sought information of purchasing medicines, other articles,

Laboratory implements, Furniture's, Machineries and Bed-sheets, Pillows etc., but incomplete information was given and he found many irregularities, in purchasing above things.

19. *PW-1 has further deposed that, tender and quotation not called and comparative statement did not prepare. The quotation was called from selected firms namely Chandana Enterprises, Bangalore. Janatha Medicals and pharmaceuticals, Chitapur and Raghavendra Enterprises, Bangalore and on the same day, supply order was given and medicines and materials were supplied.*
20. *PW-1 states that, as per the guidelines, Bed-sheets and pillow covers were not purchased from Karnataka handlooms or Priyadarshini handlooms. Therefore, he lodged a complaint to Lokayukta Office along with Form No. I and II as per Ex P-1 to 3 respectively. The Ex. P-4 is the documents furnished by him.*
21. *PW-2 SRI. L.V. UMPATHI (Audit Officer, Lokayukta, Technical Wing, Bengaluru and Investigation Officer) he has deposed that, on the basis of order of Hon'ble Upa-Lokayukta-1, he took up investigation and verified the documents and issued notice to complainant and DGO to produce the relevant documents and he perused complaint, Form No.1 & Form No. 2, Demand List, Dispatch Register, opinion letter of purchase committee, Store book, supply order and related documents.*

22. *PW-2 has further deposed that, on perusal of said Documents, he found following discrepancies committed by the DGO. DGO did not call for tender although it was of big amount of Rs.14,83,205/-. But, the DGO divided item wise and reduced it below 1 lakh and called quotations and after comparative rate statement, work/supply order is given to Chandana Enterprises, Bangalore. Although, it is provided in the Government Order that all kinds of medicines, chemicals should be purchased from Karnataka Drugs Logistic and Warehouse Society and Bed Sheet and pillow covers should be purchased from Karnataka Handloom/Priyadarshini Handloom but it is not followed by the DGO.*
23. *PW-2 deposes that, Some medicines, shown in the report at para 4.07 are purchased from Janatha Medicals and Pharmaceuticals and Distributors, Chittapura without calling for tender/quotation. From Raghavendra Enterprises, Jayanagara DGO has purchased some items mentioned at para no.4.09 of his report without calling for tender/quotation.*
24. *PW-2 states that, for some items, specification was not made. The DGO did not purchase the items from the DGST (Director General for Goods and Supplies Department/Government undertaking).*

25. PW-2 further states that, accordingly, he has submitted investigation report as per Ex.P-5. Along with his report, he has produced notification dt:16.2.2001, Copy of Memorandum dt: 19.1.2013 as per Ex. P -6 & 7 and also Copies of Bills, Comparative Statements and Purchase details as per Ex. P-8. The memorandum dated 05.06.2013 is at Ex. P-9.
26. In the cross-examination of PW-1 & 2 made by learned defense assistant appearing for DGO, I find that nothing worth mentioning points are elicited in favour of DGO/defense.
27. It is a case of DGO/**defense** that, she did not commit dereliction of duty amounting to misconduct.
28. In this regard, Smt. Dr. NANDA RAMPURE (Chief Medical Officer/DGO) has examined herself as DW-1 by filing affidavit evidence and stated by reiterating the defense case and got marked 6 documents as Ex. D-1 to 6 and closed her side.
29. In the Cross-examination of DW-1 it is elicited that, she is serving as Senior Medical Officer and In charge Chief Medical Officer, in Government Hospital, Chitapur from July 2012.

30. In so far as **argument/s** in this enquiry is concerned, the learned presenting officer has submitted that PW-1 and 2 are examined and Ex. P-1 to 9 have been got marked and on the basis of depositions of PW-1 & 2 and relevant documents, affirmative finding can be given as *charges against the DGO are proved.*
31. *Per contra,* the learned defence assistant appearing for DGO has *filed written brief for DGO.*
32. *Having heard* and on careful perusal and appreciation of oral and documentary evidence of disciplinary authority placed on record, *it is obviously clear that* the disciplinary authority has placed sufficient and satisfactory oral and documentary evidence to prove its case/enquiry against the DGO as per the standard of preponderance of probabilities to warrant my findings on the *charges* against DGO in the affirmative as *proved.*
33. *On perusal of depositions of PW-1 Sri. B.B, Nayak & PW-2 Sri. L.V. Umapathi, it can be seen that,* PW-1 being the complainant and PW-2 being Investigation Officer, have fully supported the case of disciplinary authority.
34. *It is significant to note that* nothing worth mentioning points are elicited from the evidence/depositions of PW-1 & 2 by the learned defense assistant appearing for Delinquent Government Official in favour of DGO. *As such,* the

depositions of PW-1 & PW-2 are worthy of acceptance, believable and reliable against DGO.

35. *It is relevant to note that the depositions of Pw-1 & 2 are consistent, corroborative and strengthened by the relevant documents i.e. Ex P -1 to 9.*
36. I don't find any substance and considerable force in the line of argument/contention/s taken by the learned defense assistant appearing for DGO in the *Written Brief* and in my *considered opinion*, those are devoid of merits, *irrelevant* and unacceptable. *Moreover*, on bare reading of Ex. D-1 to D-6 relied by DGO, I find that, those are not helpful to the DGO and nothing worth mentioning aspects are forthcoming in favour of DGO therein, to hold that she has not committed misconduct. *Further*, the evidence of DGO/DW-1 is nothing, but, total denial of case of disciplinary authority and she is highly interested and she has purposefully denied the suggestions as false and gave evasive answers.
37. *It is to be noted that, it is not in dispute that DGO was/is working as Chief Medical Officer during the period as on the date of commission of dereliction of duty amounting to misconduct. Moreover, same is admitted by DGO in the Cross-examination.*
38. *In so far as charge No.1 that,* ನಿರ್ದೇಶಕರು ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಸೇವೆಗಳು ಬೆಂಗಳೂರು ರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಸಂಖ್ಯೆ. ಬಿಡಿಟಿ/03(64)/2013-14 ದಿನಾಂಕ: 05/06/2013ರ ಪ್ರಕಾರ, ಎಲ್ಲಾ ಔಷಧಿ ಮತ್ತು ರಾಸಾಯನಿಕ ವಸ್ತುಗಳನ್ನು ಕರ್ನಾಟಕ ಡ್ರಗ್ ಲಾಜಿಸ್ಟಿಕ್ ಮತ್ತು ವೇರ್ ಹೌಸ್ ಸೊಸೈಟಿಯಿಂದ ಹಾಗೂ ಬೆಡ್ ಶೀಟ್, ಪಿಲ್ಲೋಕವರ್ಗಳನ್ನು ಕರ್ನಾಟಕ ಹ್ಯಾಂಡ್‌ಲೂಮ್/ಪ್ರಿಯದರ್ಶಿನಿ ಹ್ಯಾಂಡ್ ಲೂಮ್‌ರವರಿಂದ

ಖರೀದಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದರೂ ಸಹ, ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಿರುವುದಿಲ್ಲ *is concerned*, DGO did not purchase the medicines and other articles from the Karnataka Drugs Logistics and Warehouse Society and Karnataka Handloom/Priyadarshini Handlooms.

38(1) *At this juncture*, it is necessary and fruitful to reproduce the relevant para of Ex P -9 Official Memorandum letter _____ dated 05.06.2013 and it is reproduced and reads thus:-

ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರ

ಸಂಖ್ಯೆ : ಬಿಜಿಆರ್/3(64) 2013-14 ದಿನಾಂಕ 05.06.2013.

“ ವಿಶೇಷ ಸೂಚನೆ : ಉಲ್ಲೇಖ-(2) ರ ನಿರ್ದೇಶನಾಲಯದ ಸುತ್ತೋಲೆಯಲ್ಲಿನ ಷರತ್ತುಗಳನ್ನು ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಪಾಲಿಸುವುದು ಹಾಗೂ ಈ ಸಾಲಿನಲ್ಲಿ ಔಷಧಿಗಳ ಖರೀದಿಗೆ ಅನುದಾನ ಲಭ್ಯವಿಲ್ಲವಾದ್ದರಿಂದ ಎಲ್ಲಾ ಔಷಧಿ ಮತ್ತು ರಾಸಾಯನಿಕಗಳ ಬೇಡಿಕೆಯನ್ನು ಕರ್ನಾಟಕ ಡ್ರಗ್ಸ್ ಲಾಜಿಸ್ಟಿಕ್ಸ್ ಮತ್ತು ವೇರ್‌ಹೌಸಿಂಗ್ ಸೊಸೈಟಿಯಿಂದ ಪಡೆಯುವುದು”.

38(2) On plain perusal of supra noted para of Ex. P -9, it is *crystal clear that*, all the medicines and chemicals are to be purchased from Karnataka Drugs and Logistics and warehousing Society.

38(3) *But*, in this instant case, Ex. P-4 and Ex P -8 disclose that, the said rule/norm is not followed. *Therefore*, it is held that the charge No.1 is *proved* against DGO.

39. So far as charge No.2 that, 14 ಲಕ್ಷ ರೂಗಳಿಗೂ ಮೇಲ್ಪಟ್ಟು ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸುವಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯದೆ, ಅವಶ್ಯ ಸಾಮಗ್ರಿಗಳನ್ನು ಐಟಂವಾರು ವಿಭಜಿಸಿ ರೂ. 1 ಲಕ್ಷಗಳ ಮಿತಿಯಲ್ಲಿ ಕಡಿಮೆ ಅವಧಿಯಲ್ಲಿ ಕೊಟೇಷನ್ ಕರೆದು, ಶುಲ್ಕಾತ್ಮಕ ದರಪಟ್ಟಿ ತಯಾರಿಸಿ, ಸರಬರಾಜು ಆದೇಶ ನೀಡಿರುವುದು ಹಾಗೂ ಅಂದೇ ಸರಬರಾಜಾಗಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಖರೀದಿ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ. *is concerned*, DGO did not call for tender, instead of it, she called quotations by dividing the articles item wise and bringing the same within the limit of 1 Lakh rupees.

39(1) On plain perusal Ex. P-8, it is seen that, there are Quotations, comparative statement and supply order and there is no any tender notification invited/called.

39(2) On reading of Written Brief of DGO, it is seen that, bills are obtained from the shop and therefore, there is no question of misuse of money. This indicate that, DGO has also admitted that, she did not invite tender, she called only quotations by dividing the articles item wise and bringing the same within the limit of Rs. 1 Lakh. *As such*, there is violation of purchase rule as per the Karnataka Transparency in Public Procurements Act 1999 and Rules, 2000. *Moreso*, PW-1 and 2 have also deposed in this regard. *Therefore*, it is to be held that the charge No.2 is *proved* against DGO.

40. In so far as charge No. 3 that, ಚಂದನಾ ಎಂಟರ್ ಪ್ರೈವೇಟ್ ರವರಿಂದ ಖರೀದಿಸಲಾದ ಸಾಮಗ್ರಿಗಳಿಗೆ ಮಾತ್ರ 3 ಫರ್ಮಗಳಿಂದ ದರಪಟ್ಟಿ ಪಡೆದಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಇತರ ಐಟಂಗಳ ಖರೀದಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೆ: ಜನಾತಾ ಮೆಡಿಕ್ಯಲ್ & ಫಾರ್ಮಾಸಿಟಿಕಲ್ಸ್ ಮತ್ತು ರಾಘವೇಂದ್ರ ಎಂಟರ್ ಪ್ರೈವೇಟ್ ರವರಿಂದ ಖರೀದಿಸಲಾದ ಐಟಂಗಳಿಗೆ ದರಪಟ್ಟಿಯನ್ನು ಕರೆಯದ ನೇರವಾಗಿ ಖರೀದಿಸಿ. ಕೆ.ಟಿ.ಪಿ.ಪಿ. ಅಧಿನಿಯಮ 1999 ನಿಯಮ

2000ಅನ್ನು” ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ *is concerned*, DGO has purchased some other items *directly* from M/s. Janata Medicals and Pharmaceuticals distributors and from Sri. Ragavendra Enterprises without calling the quotations.

40(1) On plain perusal Ex. P-8, Tax Invoices/Bills dated 04.02.2014, 07.02.2014, 17.02.2014, 25.02.2014 of M/s. *Janata Medicals and Pharmaceutical distributors* and the cash/credit bills dated 28.01.2014, 29.01.2013, 03.02.2014, 05.02.2014 and undated bill of *Sri. Raghavendra Enterprises* go to show that, DGO did not call the quotations but purchased the items *directly* from M/s. Janata medicals and pharmaceutical distributors and Sri. Raghavendra Enterprises. So, there is clear violation of *purchase rule* as per the Karnataka Transparency in Public Procurements Act 1999 and Rules, 2000. Moreover, PW-1 and 2 have also deposed in this regard. Hence, I can safely hold that, the charge No.3 is also *proved* against DGO.

41. *It is appropriate to note that*, although, DGO has examined herself as DW-1, same is not inspiring confidence of this enquiry authority and not acceptable and Ex. D-1 to 6 are *not helpful to the case of DGO for the reason that, I don't find any favorable points/aspects therein in favour of DGO.*

42. *It is worth mentioning to note that*, on bare reading of Ex. P-1 to 9 coupled with depositions of PW-1 & 2, *it is very clear that*, DGO being the Chief Medical Officer in Chitapura

Government Hospital, has committed dereliction of duty amounting to misconduct as mentioned in the charges at para 5(2)(i) to (iii) of the report.

43. *On careful analysis and appreciation of oral and documentary evidence placed on record, it is manifestly clear that the depositions of PW-1 & 2 are fully corroborated, consistent and strengthened by Ex. P-1 to P-9 and the same are inspiring confidence of this enquiry authority to rely and to act upon and there is nothing brought on record to disbelieve the same. In my considered view, the case of Disciplinary Authority is acceptable.*
44. *For the reasons stated above and observations made in the light of depositions of Pw-1, 2 and DW-1 and Ex. P-1 to 9 and Ex. D-1 to 6` and relevant provisions of law and under the given set of facts and circumstances of this enquiry, I have arrived at inevitable conclusion to hold that the Disciplinary Authority through its Presenting Officer is successful in proving the charges framed and leveled against DGO up to the standard of preponderance of probabilities and to the satisfaction of this enquiry authority, to record my findings in the affirmative as proved.*
45. POINT NO.2 : *In view of my findings on point No. 1/charges, for foregoing reasons and discussions, I proceed to submit the enquiry report as under :-*

:: ENQUIRY REPORT ::

- i. *From the oral and documentary evidence and materials placed on record, I hold and record my findings that the Delinquent Government Official Smt DR. NANDA RAMPURE, Chief Medical Officer, Government General Hospital, Chitapura, Kalaburgi District, has failed to maintain absolute integrity besides devotion to duty and committed an act which is unbecoming of a Government servant and she is found guilty of misconduct under Rule 3(1) of Karnataka Civil Service (Conduct) Rules, 1966.*

- ii. *Accordingly, I hold and record my findings on the charges, i.e. para 5(2)(i) to (iii) of the report, leveled by the disciplinary authority against Delinquent Government Official as Proved.*

iii Hence, this Enquiry Report is submitted/placed before Hon'ble Upalokayukta-1 for kind *consideration*.

Dated 12th April 2019.

(Master RKGMM Maha Swamiji)
Additional Registrar Enquiries-10
Karnataka Lokayukta
Bengaluru.

Date : 12.04.2019
Place : Bengaluru.

::ANNEXURE::

I. LIST OF WITNESS/S EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

- PW-1 :- Sri. B.B. Nayak (Complainant)
PW-2 :- Sri. L.V. Umamathi (Audit Officer, Lokayukta,
Technical Wing, Bengaluru & Investigation Officer).

II. LIST OF DOCUMENTS MARKED/EXHIBITED ON BEHALF OF DISCIPLINARY AUTHORITY :

- Ex.P-1 : Complaint dated 18.07.2014
Ex.P-2 : Form No. I (complaint) dated
16.07.2014
Ex.P-3 : Form No. II (Affidavit) dated
16.07.2014
Ex.P-4 : Copies of documents produced by the
complainant
Ex P-5 : *Investigation Report* dated 03.10.2015.
Ex P-6 : Copy of notification dated 16.02.2001.
Ex P-7 : Copy of Memorandum letter dated
19.01.2013.
Ex. P-8 : Copies of Bills, Comparative Statements,
Purchase details.
Ex P-9 : Copy of memorandum letter dated
05.06.2013.

III. LIST OF WITNESS/S EXAMINED ON BEHALF OF DGO/DEFENSE

- DW-1 :- Smt Dr. Nanda Rampure,
(Chief Medical Officer/DGO).

IV LIST OF DOCUMENTS MARKED/EXHIBITED ON BEHALF OF
DGO/DEFENSE:

- Ex. D-1 : Self attested copy of *Cash Book* from
01.04.2013 to 31.07.2013.
- Ex. D-2 : Self attested copy of *payment register* from
01.04.2013 to 31.07.2013.
- Ex. D-3 : Attested copy of *D.C. bills* for the month of
April to June 2013.
- Ex. D-4 : Attested copy of *Circular* dated
26.09.2012.
- Ex. D-5 : Attested Copy of *Government Proceedings*
dated 21.06.2012.
- Ex. D-6 : Attested copy of *Annexure-3*/special
delegation of financial powers to the
various officers of the Health & Family
Welfare Department.

(Master RKGMM Maha swamiji)
Additional Registrar Enquiries-10
Karnataka Lokayukta
Bengaluru.

Date : 12.04.2019
Place : Bengaluru

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO: UPLOK-1/DE/349/2016/ARE-10

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: 16/04/2019

RECOMMENDATION

Sub:- Departmental inquiry against;
Dr. (Smt.) Nanda Rampure, Chief Medical Officer,
Government General Hospital, Chitapura, Kalaburagi
District – Reg.

Ref:- 1) Government Order No. ಅಕುಕ 182 ಎಂಎಸ್‌ಎ 2016,
Bengaluru dated 25/08/2016.

2) Nomination order No.UPLOK-1/DE/349/2016,
Bengaluru dated 3/9/2016 of Upalokayukta-1, State
of Karnataka, Bengaluru

3) Inquiry Report dated 12/4/2019 of Additional
Registrar of Enquiries-10, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 25/8/2016, initiated the disciplinary proceedings against Dr. (Smt.) Nanda Rampure, Chief Medical Officer, Government General Hospital, Chittapur, Kalaburagi District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/349/2016, Bengaluru dated 3/9/2016 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by her.

3. The DGO Dr. (Smt.) Nanda Rampure, Chief Medical Officer, Government General Hospital, Chittapur, Kalaburagi District was tried for the following charge:-

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀಮತಿ ಡಾ: ನಂದಾ ರಾಮ್‌ಪುರೆ, ಮುಖ್ಯ ವೈದ್ಯಾಧಿಕಾರಿಗಳು, ಸರ್ಕಾರಿ ಸಾರ್ವಜನಿಕ ಆಸ್ಪತ್ರೆ, ಚಿತ್ತಾಪುರ, ಕಲಬುರಗಿ ಜಿಲ್ಲೆ ಆದ ನೀವು, ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯಲೋಪ/ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ:-

(1) ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ನಿರ್ದೇಶಕರು, ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಸೇವೆಗಳು ಬೆಂಗಳೂರು ರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಸಂಖ್ಯೆ ಬಿಜಿಟಿ/03(64)/2013-14 ದಿನಾಂಕ 05/06/2013ರ ಪ್ರಕಾರ ಎಲ್ಲಾ ಔಷಧಿ ಮತ್ತು ರಾಸಾಯನಿಕ ವಸ್ತುಗಳನ್ನು ಕರ್ನಾಟಕ ಡ್ರಗ್ಸ್ ಲಾಜಿಸ್ಟಿಕ್ ಮತ್ತು ವೇರ್‌ಹೌಸ್ ಸೊಸೈಟಿಯಿಂದ ಹಾಗೂ ಬೆಡ್‌ಶೀಟ್, ಪಿಲ್ಲೋಕವರ್‌ಗಳನ್ನು ಕರ್ನಾಟಕ ಹ್ಯಾಂಡ್‌ಲೂಮ್/ಪ್ರಿಯದರ್ಶಿನಿ ಹ್ಯಾಂಡ್ ಲೂಮ್‌ರವರಿಂದ ಖರೀದಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದರೂ ಸಹ, ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಿರುವುದಿಲ್ಲ.

(2) 14 ಲಕ್ಷ ರೂಗಳಿಗೂ ಮೇಲ್ಪಟ್ಟು ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸುವಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯದೆ ಅವಶ್ಯ ಸಾಮಗ್ರಿಗಳನ್ನು ಐಟಂವಾರು ವಿಭಜಿಸಿ ರೂ.1 ಲಕ್ಷಗಳ ಮಿತಿಯಲ್ಲಿ ಕಡಿಮೆ ಅವಧಿಯಲ್ಲಿ ಕೊಟೇಷನ್ ಕರೆದು, ತುಲನಾತ್ಮಕ ದರಪಟ್ಟಿ ತಯಾರಿಸಿ, ಸರಬರಾಜು ಆದೇಶ ನೀಡಿರುವುದು ಹಾಗೂ ಅಂದೇ ಸರಬರಾಜಾಗಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು, ಖರೀದಿ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ.

(3) ಚಂದನಾ ಎಂಟರ್‌ಪ್ರೈಸಸ್ ರವರಿಂದ ಖರೀದಿಸಲಾದ ಸಾಮಗ್ರಿಗಳಿಗೆ ಮಾತ್ರ 3 ಫರ್ಮ್‌ಗಳಿಂದ ದರಪಟ್ಟಿ ಪಡೆದಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಇತರೆ ಐಟಂಗಳ ಖರೀದಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೆ: ಜನತಾ ಮೆಡಿಕಲ್ಸ್ & ಫಾರ್ಮಾಸಿಟಿಕಲ್ಸ್ ಮತ್ತು ರಾಘವೇಂದ್ರ ಎಂಟರ್‌ಪ್ರೈಸಸ್ ರವರಿಂದ ಖರೀದಿಸಲಾದ ಐಟಂಗಳಿಗೆ ದರಪಟ್ಟಿಯನ್ನೇ ಕರೆಯದೇ ನೇರವಾಗಿ ಖರೀದಿಸಿ ಕೆ.ಟಿ.ಪಿ.ಪಿ ಅಧಿನಿಯಮ 1999 ಮತ್ತು ನಿಯಮ 2000ನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ.

ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಮಾಣೀಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO Dr. (Smt.) Nanda Rampure, Chief Medical Officer, Government General Hospital, Chittapur, Kalaburagi District.

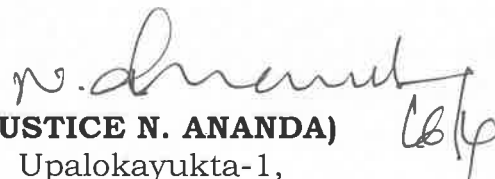
5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, she is due to retire from service on 31/8/2024.

7. Having regard to the nature of charge proved against DGO Dr. (Smt.) Nanda Rampure, it is hereby recommended to the Government for imposing penalty of reducing the pay in the time scale of pay by four lower stages, with cumulative effect on Dr. (Smt.) Nanda Rampure, Chief Medical Officer, Government General Hospital, Chittapur, Kalaburagi District and also deferring the promotion of DGO Dr. (Smt.) Nanda Rampure by four years whenever she becomes due for promotion.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru

